

**GOVERNMENT OF INDIA
LABOUR
LOK SABHA**

UNSTARRED QUESTION NO:2184
ANSWERED ON:02.12.2002
FUNCTIONING OF CENTRAL LABOUR COMMISSIONER
UMMAREDDY VENKATESWARLU

Will the Minister of LABOUR be pleased to state:

- (a) whether the Government have taken any steps to improve the functioning of the regional offices of the Central Labour Commissioner;
- (b) if so, the details thereof;
- (c) whether dismissed and temporary bank employees have been unable to get appropriate action from the Regional Labour Commissioners across the country;
- (d) if so, the manner in which the Government propose to activate such offices; and
- (e) the objectives of having such Regional Labour Commissioners in the context of their in-activity and lack of initiative?

Answer

MINISTER OF STATE IN THE MINISTRY OF LABOUR (SHRI ASHOK PRADHAN)

- (a) & (b): The performance of the regional offices working under the Chief Labour Commissioner (C) is monitored on a monthly basis, and if any deficiency is noticed, corrective measures are taken and appropriate advice given.
- (c) & (d): The offices of the Regional Labour Commissioners(C) take appropriate action on the grievances of the dismissed and temporary bank employees throughout the country on receipt of industrial disputes. The officers of the CLC(C) organization who have been declared as Conciliation Officers under the Industrial Disputes Act, 1947 intervene in the industrial disputes raised collectively by the workmen of the banks through their Unions. Industrial disputes pertaining to termination of service of an individual workman is also seized in conciliation by the Conciliation Officers. Settlement , if arrived, during the conciliation proceedings is binding on the parties to disputes and in case of failure, the Conciliation Officers submit the failure reports to the Central Government with recommendations to refer or not to refer the disputes for adjudication.
- (e): Does not arise in view of answers to parts (c) & (d) above.